

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-214

CP No. - 113/140/ND/2020

IN THE MATTER OF:

Aqualite Industries Pvt Ltd

Vs.

GSK and Associates LLP

....Applicant

.....Respondent

SECTION

U/s 140(5)

Order delivered on 27.10.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Mansumyer

For the Respondent

: Adv. Ashish Makhija and Adv. Anurag Bhat for R-1 to 3

ORDER

Mr. Mansumyer has appeared on behalf of petitioner and submitted that he has received the copy of the reply on 22.10.2020 but could not file the rejoinder within the time. He further submitted that as per our earlier order, the respondent was directed to file the reply by 13.10.2020.

Ld. Counsel for the respondent, Mr. Anurag Bhatt submitted that he has also filed the application for condonation of delay in filing the reply on the ground that one of the staff of the respondent office though not tested COVID positive but he has symptoms of COVID and that is the reason, the entire office of the respondent was got sanitized and due to that the respondent could not file the reply within the period.

Ld. Counsel for the petitioner submitted that he has not received the copy of the application of condonation of delay.



Ld. Counsel for the respondent is directed to serve the application of condonation of delay on the email ID of the petitioner's counsel in the course of the day. Ld. Counsel for the petitioner is requested to share the email ID with the respondent today.

Thereafter, the petitioner is directed to file the rejoinder if any within 5 days from today.

List the case on 12.11.2020.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SHARMA)
MEMBER (J)